

PART C.- SECURITY IN REVISION CASES.

1. When an application for revision under section 44 of the Punjab Courts Act, 1918, or under section 25 of the Provincial Small Cause Courts Act, No. IX of 1887, has been made in the High Court and, it is ordered in that Court that the applicant shall give security in any Court subordinate to the High Court for the due performance of the decree or order sought to be revised, such Court shall, upon receiving intimation from the High Court of such order, accept from the applicant any amount which he may offer to deposit, or any security which he may tender for the purpose of satisfying or giving security for the performance of the said decree or order, and shall retain the same in its custody pending the further order of the High Court.

Security to
be given in
lower Court.

1. When a deposit has been made or security tendered in the Subordinate Court, such Court shall, on the request of the applicant or on receipt of a precept from the High Court, certify in writing addressed to the Deputy Registrar of the High Court what has been done by the applicant, with its own opinion, if required, as to the sufficiency of the security tendered.

Report by
lower Court
to High
Court.

1. In all cases not provided for in these directions or by a special order of the High Court, the same practice shall be followed in the Subordinate Court as prevails in such Court, when taking security in pursuance of an order made under Order XXI, Rule 26 (3) of the Code of Civil Procedure (requiring security upon stay of execution of a decree), or under Order XLI, Rule 5 (3) (c) of the Code of Civil Procedure (for the taking of security for the performance of a decree or order under appeal to a superior Court).

Proceedings
in lower
court.

1. The preceding directions shall apply, so far as may be, when a person intending to apply to the High Court under section 44 of the Punjab Courts Act, 1918, or section 25 of Act IX of 1887, has performed, or tendered security for the performance of, or deposits the amount of the decree or order which he desires to have revised, in the Court in which such decree or order is pending for execution, or by which it would ordinarily be executed under section 38 of the Code of Civil Procedure.

Procedure in
lower court.